

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**DFR No. 1756 of 2019**

**Dated : 30<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Mahindra CIE Automotive Limited ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant : Mr. Deepanshu Arora

**ORDER**

Learned counsel for the Appellant is granted 04 weeks' time to cure the defects, failing which, petition stands disposed of without reference to the bench.

List the matter on **04.11.2019.**

**(S.D. Dubey)  
Technical Member**

kt/mkj

**(Justice Manjula Chellur)  
Chairperson**